

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3376
ANSWERED ON:16.03.2011
RESERVATION FOR DALITS AND BACKWARD PEOPLE
Mahendrasinh Shri Chauhan

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the details of the recommendations made by the various committees to provide reservation to dalits and backward people in the country and constitutional amendment made in this regard;
- (b) the complete details of achievements from legal provisions made so far regarding reservation;
- (c) whether the Government has made any assessment regarding the beneficiaries of the reservation, so far; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a): Committees like the Parliamentary Committee on Welfare of Scheduled Castes and Scheduled Tribes, Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice etc., have made recommendations, inter-alia, about reservation for SCs, STs in proportion to their population; continuation of reservation to SCs and STs in promotion, reservation to OBCs in the matter of promotion, enactment of law on reservation; grant of consequential seniority to SCs and STs promoted by reservation; treatment of backlog reserved vacancies as a separate and distinct group not subject to limit of 50% on reservation in a year; reservation in judiciary, etc. Four amendments, namely, the 77th, 81st, 82nd and 85th amendments have been made to the Constitution which have enabled the Central Government to continue reservation in services; treat backlog reserved vacancies as a separate and distinct group not subject to the limit of 50% on reservation in a year; evaluation of SCs and STs by lower standards in the matter of promotion; and give consequential seniority to SCs and STs promoted by reservation, respectively.

(b): In view of the Constitutional provisions including the provisions made by way of the above amendments, the SCs, STs and OBCs are getting reservation in the matter of direct recruitment and SCs and STs in the matter of promotion with consequential seniority. Backlog reserved vacancies are now treated as a separate and distinct group on which limit of 50% reservation in a year does not apply. SCs and STs are given the benefit of lower standards of evaluation while considering them for promotion.

(c) & (d) A large number of SCs, STs and OBCs have got the benefit of reservation as a result of which their representation in government services is about 17.1%, 6.9%, and 13.2 % respectively, at present.